

GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA  
UNSTARRED QUESTION NO. 101  
TO BE ANSWERED ON 18.07.2022

**Removal of Governors from the Post of Chancellor**

**101. PROF. SOUGATA RAY:**

Will the Minister of EDUCATION be pleased to state:

- (a) whether any State Governments demanded the removal of Governors from the post of Chancellor of Universities under the administrative control of such State Governments;
- (b) if so, the details thereof;
- (c) whether the University Grants Commission or the Government has objected the said proposal; and
- (d) if so, the details thereof and the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION**

**(Dr. SUBHAS SARKAR)**

(a) to (d): Governors are appointed as Chancellors in the State Universities as per the provisions mentioned in the respective University Act which is enacted by the State Legislature. However, recently, in some States, other Constitutional authority has been appointed as Chancellor, by bringing out legislative changes in the Act.

In the Centrally funded Higher Education Institutions like – Indian Institutes of Technology, National Institutes of Technology, Indian Institutes of Information Technology, Indian Institutes of Science Education and Research, Central Universities, President of India is the Visitor for performing various functions like appointment of Chancellor/Chairman of Board of Governors, Vice-Chancellors/Directors and nomination of nominee in Selection Committee for appointment of faculty etc. The autonomy and academic excellence of the institutions are maintained as the affairs of institutions are left with the Visitor.

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